THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) and (b) The Second interim Report of the Kudal Commission of Inquiry was received on 25-4-85 and ls being studied by the Government.

Promotion in CFSL/CBI

1326. SHRI F. M. KHAN. Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether it i_s a fact that S.S.Os-II and I (Senio_r Scientific Officers) in the Central Forensic Science Laboratory/CBI

not been given promotions for ihe last so many years; and

(b) if so, the rea£on_s therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) Two S.S.O.-I and four S.S.O-Grade-II were promoted to higher Posts during the last 4 years.

(b) Doe_s not arise.

Representations from Bangle Traders of Delhi

1827. SHRI SYED AHMAD HASHMI. Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 599 given in the Rajya Sabha on the 21st March. 1985 and state:

(a) whether Government have recently received any representations from t^fne bangle-plastic/glass traders/manufacturers Of Delhi;

(b) if so, what are the details thereof: and

(c) what action Government have taken/ propose to take on the demands of bangle traders/manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) Yes. Sir.

(b) The Association has pleaded for abolition _{(D}f sale_s tax on bangles in Demi.

(c) Earlier the view_s of neighbouring States viz. Rajasthan, Haryana, Punjab and UP regarding abolition of sales tax on bangles were invited. These States informed that they were not in favour of grant of exemption from Sales Tax on bangles. The maitter was therefore considered by the Delhi Administration and in view of the position prevailing in the neighbouring States it was decided that the bangles may not be exempted Ifrom the levy of sales tax in isolation.

Dislodging ot' Ex-Servicemen in the International) Airports Authority of InUj*

1828. SHRI BIR BHADRA PRATAP SINGH: Will the PRIME MINISTER be pleasej to state:

(a) whether it i_s a fact that som; officers belonging to the Indian Air Forc_e who are on deputation t_0 the International Airports Authority of India have been pursuing the policy of dislodging ex-servicemen of other forces;

(b) whether the Chairman/Mg. Director also belongs to the Indian Air Force and is pursuing the same policy; and

(c) if the answer to parts (a) & (b) above be in the affirmative what action Government propose to take to protect the interests of non-Air Force ex-servicemen working with the Authority?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT):

(a) No, Sir- A number o'f ex-servicemen belonging to all the three armed forces are serving in the International Airports Authority of India without any hindrance.

(b) The International Airports Autho rity of Indi_a does ^{not} have a. Post of Managing Director. The Member (Opera tions), i_s holding current charge of the office of the Chairman. He 's ^an ex-Air Force Officer permanently absorbed in the service of the International Airports Authority ₀f India. He is also not follow ing a policy of dislodging ex-servicemen of other forces.

(c) Doe_{s} not arise.